

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTH ZONE , CHENNAI

ORIGINAL APPLICATION No.17 of 2022

Report of the Joint Committee constituted in the OA No.17 of 2022 in the matter of Sri Premandla Kiran Kumar, R/o Gajularamaram Village, Shapur Nagar, Jeedimetla, Quthbullpaur Mandal, Medchal-Malkajgiri District.

VERSUS

The State of Telangana, Represented by its Secretary Public, Telangana and others regarding encroachment of water Body and Forest Land situated in Sy No.19 of Gajularamaram Village, Quthbullapur Mandal, Medchal-Malkajgiri District.



**Joint Committee Inspection of the Forest Land & NALAs on
dt.29.03.2022**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTH ZONE, CHENNAI

ORIGINAL APPLICATION No.17 of 2022

IN THE MATTER OF:

1.	Permandlla Kiran Kumar	Applicant
Vesrus		
2.	The State of Telangan Rep. by its Secretary Public 5 th floor, BMKR Bhavan, NH 44, Hill Fort, Adarsh Nagar, Hyderabad, Telangana-500063 and (14) Others	Respondents

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Report of the Joint Committee constituted in the OA No.17 of 2022 in the matter of Sri Permandlla Kiran Kumar Versus Greater Municipal Corporations of Hyderabad regarding encroachment into the Water bodies and the Forest Land by Real Estate Developers (R13 to R15) situated in Sy No.19 of Gajularamaram Village, Quthbullapur Mandal, Medchal-Malkajgiri District.

1. Introduction:

It is to submit that, an Original Application was filed before Hon'ble NGT, Chennai by Permandlla Kiran Kumar, S/o Late Permandlla Lingam, Age about 34 years R/o H.No.2-28 Gajularamaram Village, Shapur Nagar, Jeedimetla, Quthbullapur Mandal, Medchal-Malkajgiri District, regarding encroachment into the water bodies and the Forest land situated in Sy No.19 of Gajularamaram Village, Quthbullapur Mandal, Medchal-Malkajgiri District, by Real Estate Developers by R13 to R15.

Respondents:

1. Secretary, Public, Govt. Of Telangana.
2. Secretary, MoEF&CC, New Delhi.
3. Forest Department Govt. Of Telangana.
4. District Collector, Medchal-Malkajgiri District.
5. MS, TSPCB.
6. HMDA
7. HLWBM Circle, Hyderabad.
8. Engineer In Chief (Irrigation), I&CAD Dept.
9. Commissioner & Inspector General, Registration and Stamps Govt. Of Telangana- *Deleted vide order dt.11.02.2022.*
10. Commissioner, GHMC
11. RDO Sainikpuri.
12. MRO, Quthbullapur Suraram Road.
13. K.Raja Reddy Venus Infra Hyderabad.
14. D.Shashikant Reddy, Hyderabad.
15. A.Somi Reddy, Hyderabad.
16. CBI, Hyderabad-*Deleted vide order dated 11.02.2022.*

Prayer:

Prays the Hon'ble Tribunal to

- i. Direct the Respondents 1 to 4 to take necessary legal action against the respondents 13 to 15 and others including the criminal proceedings for wilfully violating the provision of Forest Conservation Act 1980.

- ii. Direct the Forest Department, Respondent No.2 & 3 to take necessary action against the Respondents 13 to 15 and others for unauthorised use of Forest land for construction of Buildings and other constructions.
- iii. Direct the Respondent No.9 to stop all the Registrations until unless Survey Boundaries are fixed to the Forest land, Sy No.19, extent 471.14 Acres Gajulramamaram Village, Quthbullapur Mandal, Medchal-Malkajgiri District.
- iv. Direct the Respondent No.8 to Open the 30' (Open Nala) from PeddaCheruvu to Chittamma Temple as it is Nature water flow system which has been occupied by Land grabbers and devising huge influence on the flow of water from lakes.
- v. Direct the Respondent No.6 and 10 to stop permissions for the construction of any Building Permissions and any other permissions until the Forest land secure.
- vi. Hold and Declare that the construction activities carried out by the Respondent No.13 to 15 and others is illegal, which are been passed from the year 2014 to till date until further boundaries are fixed for Forest land.
- vii. Suspend the Environment clearance letter for obtaining the same by suppression of facts and illegally using Forest land for any developmental activities.
- viii. Direct the Respondent No.16 to take up the enquiry against the Culprits who are making great loss to the Government.
- ix. Direct the Respondents 6, 8 & 10 to cancel all the LRS and others permission provided from the year 2012 to till date and have fair enquiry which are adjacent to Forest land 30' Nala passing area.

The Hon'ble NGT passed order on dt.11.02.2022 in OA No.17/2022 and constituted a Joint Committee consisting of the following members with Nodal Agency as Hyderabad Metropolitan Development Authority (HMDA) for co-ordination and for providing necessary Logistics for this purpose. The relevant extract of the orders is as follows.

ORDER:

“.....

In order to ascertain the genuineness of the allegations made by the application, we appoint a Joint Committee comprising of

- (1) The District Collector, Medchal-Malkajgiri District, Telangana State or A Senior Officer not below the Rank of Assistant Collector or Sub-Divisional Magistrate as deputed by the District Collector.
- (2) The District Forest officer of concerned Forest Division.
- (3) A Senior officer from Hyderabad Metropolitan Development Authority(HMDA), Hyderabad, Telangana State.
- (4) A Senior Officer from Hyderabad Lakes and Water Bodies Management Circle, Hyderabad.

- (5) A Senior Officer from Greater Hyderabad Municipal Corporation(GHMC), Hyderabad and
- (6) A Senior Officer from Telangana State Control Board (TSPCB), as Deputed by its Chairman to inspect the area in question and submit a factual as well as action taken report if there is any violation found.

The Hon'ble NGT has directed to the Committee to ascertain as to:

- i. Whether there was an encroachment into the forest land by the Respondents No.13 to 15 and if so, what is the extent of forest land and what is the nature of action taken.*
- ii. Whether any permission was obtained from the Forest Department for this purpose by the respondents No.13 to 15.*
- iii. Whether there was any encroachment into the water bodies including Nallas as entered in the original Revenue records and if there is any encroachment made by them what is the extent of encroachment and if so, what is the nature of action taken against them.*
- iv. Whether necessary permissions/ clearances have been obtained by the respondents No.13 to 15 for carrying out their development activities.*
- v. To ascertain as to whether the nature of the land and the original survey numbers of the area claimed to be the land of to the alleged developers after conducting proper survey on the basis of the original revenue records.*
- vi. To ascertain as to why manipulation has been done in the survey number to convert the forest land, water bodies into private lands and if so, what is the nature of action taken.*
- vii. if any violations are found on account of the violation whether any damage has been caused to the Environment, then the Committee is directed to assess the Environmental Compensation including the cost required for restoration of the damage caused to the environment including the restoration of water bodies and Nallas, if they are encroached.*

The Committee is directed to submit the reports to this Tribunal on or before 31.03.2022 by e-filing in the form of searchable PDF/OCR supportable PDF.....

For appearance of Parties, filing there independent responds and also for consideration of report, Post on 31.03.2022.

2. CONSTITUTION OF COMMITTEE:

In compliance with the directions of Hon'ble NGT the

- (1) Sri E.Mallaiah, RDO, was nominated as a representative of Addl.Collector, Medcal-Malkajgiri District.
- (2) Sri.A Venkatesh, DFO represented by District Forest Division.
- (3) Nodal Agency (HMDA) has nominated Sri A.Ravinder Reddy, Chief Planning Officer, as representative of Hyderabad Metropolitan Development Authority.

- (4) Sri A.Narayana, E.E/NTD, Irrigation and CAD Department was nominated as representative of Hyderabad Lakes & Water Bodies, Medchal Circle.
- (5) Smt.D.Prashanthi, Dy.Commissioner, Gajularamaram was nominated as a representative of GHMC
- (6) Sri D.Krupanand, Joint Chief Environmental Engineer, Zonal Office, Hyderabad was nominated as a representative of TSPCB.

3. TERMS OF REFERENCES (TOR) OF THE COMMITTEE:

- i. To inspect the area and submit action taken report, if there is any violation found.
- ii. Whether there was an encroachment into the forest land by the Respondents No.13 to 15 and if so, what is the extent of forest land and what is the nature of action taken.
- iii. Whether any permission was obtained from the Forest Department for this purpose by the respondents No.13 to 15.
- iv. Whether there was any encroachment into the water bodies including Nallas as entered in the original Revenue records and if there is any encroachment made by them what is the extent of encroachment and if so, what is the nature of action taken against them.
- v. Whether necessary permissions/ clearances have been obtained by the respondents No.13 to 15 for carrying out their development activities.
- vi. To ascertain as to whether the nature of the land and the original survey numbers of the area claimed to be the land of to the alleged developers after conducting proper survey on the basis of the original revenue records.
- vii. To ascertain as to why manipulation has been done in the survey number to convert the forest land, water bodies into private lands and if so, what is the nature of action taken.
- viii. if any violations are found on account of the violation whether any damage has been caused to the Environment, then the Committee is directed to assess the Environmental Compensation including the cost required for restoration of the damage caused to the environment including the restoration of water bodies and Nallas, if they are encroached.
- ix. The Committee to file its report before the Hon'ble NGT, Chennai on or before 31.03.2022.

4. THE JOINT COMMITTEE MEETING AND INSPECTION:

In pursuance of the Hon'ble NGT orders dt.11.02.2022, the Nodal Agency through Lr.No.NGT-OA.No.17/2022/EZ/CAUnit/HMDA/2022 dt.25.03.2022, (**Annexure-1**) informed the members of the Joint Committee proposing to have the Joint inspection of the subject land / area on dt.23.03.2022 at 11:00 AM and requested the Committee members to depute the Senior officers with relevant records.

Accordingly, the Joint Committee conducted Inspection on 29.03.2022 at 11:00 AM of Forest area and NALA area of the subject land and the Committee decided to conduct a Survey by the Assistant Director, Survey and land Records along with Forest and Revenue Officials to demarcate the Forest area. For the above reason the Joint Committee decided to seek time from the Hon'ble NGT for demarcation of Forest area. Subsequently, requested the Counsel, NGT to seek the time from the Hon'ble NGT for completion of the above process and for submission of the factual report by the Joint Committee. Wherein, the Hon'ble NGT has granted time to submit the report to the tribunal on or before dt.06.05.2022.

Further, ADSLR, Medchal-Malkajgiri District vide proc No.A2/406/2022 dt.29.03.2022 (**Annexure-2**) issued Orders, and deputed the survey team consisting of (1) Smt.S.Sunitha, Surveyor; (2) Sri A.Srinath Surveyor; (3) Sri K.Vinay Kumar Dy.Surveyor with a direction to conduct the detail survey of land bearing Sy No.19 of Gajulramaram Village, and Sri J.Buchaiah, Dy.Inspector of Survey directed to supervise the above said team and submit the detail report within (5) days.

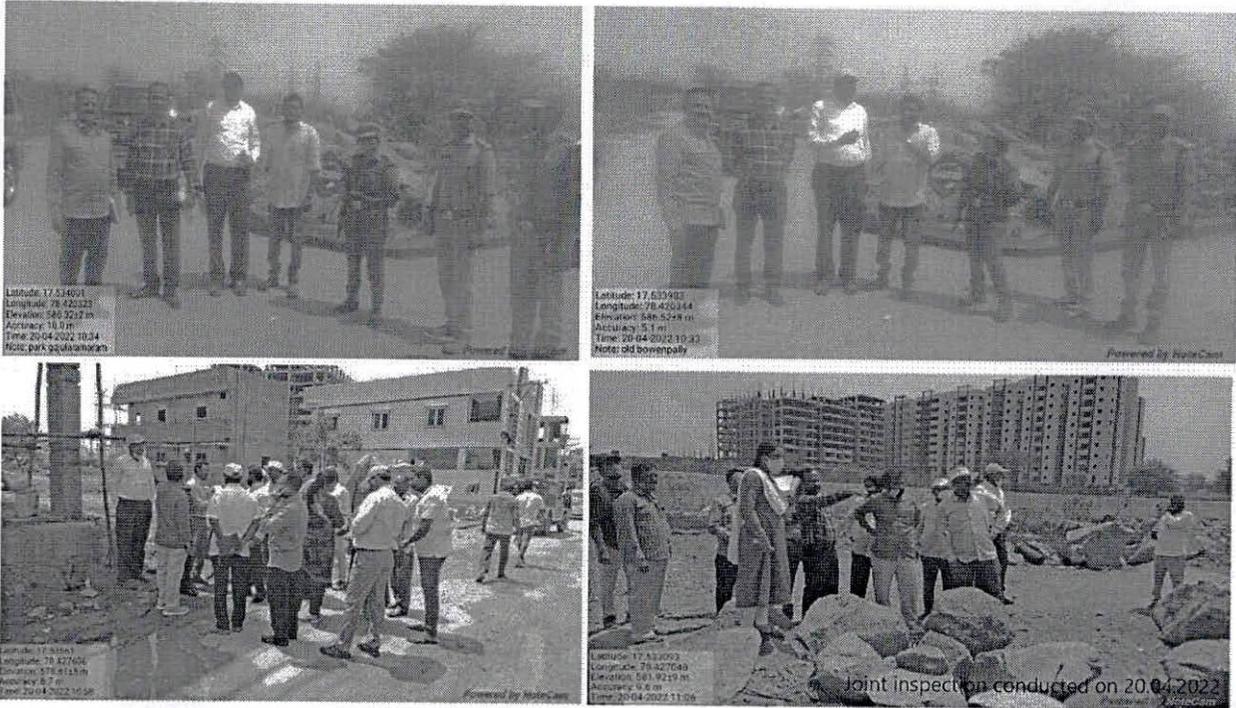
Further, The DFO, Medchal submitted remarks vide RC No.32/2022/D dt.29.03.2022. (**Annexure-3**) Wherein informed w.r.t. following points that

Point No.2 : There are boundary disputes at several places even two court cases are filed in the Hon'ble High Court for the State of Telangana vide WP No.4741/2020 and 11082/2021 which are pending. Yes, there are also encroachments into the forest land, waiting for fixing of the boundary of the Forest Block in Sy No.19 by the Revenue/Survey Department, made several requests and during the Joint inspection also requested to fix the boundary of the forest land in the Sy No.19 on priority.

Point No.3: No permission were given by the Forest Department to anybody for the above purpose.

Point No.7: Once the Survey of Forest Block in Sy No.19 done by the Revenue Department/Survey department the actual fact will be known. However the Forest Department is protecting the Forest Land of Gajularamaram Block and any further attempt of encroachment is being dealt of the Acts and Rules.

Subsequent to the above, a review meeting conducted by the Joint Committee on dt.20.04.2022 at 09:00 Am on the site under reference.



Joint Committee Inspection of the Forest Land & NALAs in presence of Petitioner on dt.20.04.2022

Further, as per the scheduled, all the concerned Departments attended the Meetings on dt.20.04.2022 at the site under reference and inspected the site and done the survey and decided to conduct joint inspection on dt.27.04.2022 verify the encroachments on the site under reference i.e, at Sy No.19 of Gajularamaram Village, Quthbullapur Mandal, Medchal-Malkajiri District.

Accordingly, all member of the Joint Committee attended the Joint inspection on dt.27.04.2022 and discussed the certain points and after verification of Nala on the site, it was decided to enumerate the encroachments on the Nala along with the Sketch and instructed the E.E. Irrigation & GHMC Officials to submit the compliance report by dt.29.04.2022 to the Nodal Agency.



Apart from the above, during inspection of the Forest Area, some of the points shown on the site by AD.SSLR to DFO and instructed to complete the pending work on the site by AD,S&LR & DFO till 28.04.2022 and enumeration of the encroachments details to be given by DFO & GHMC Officials by 29.04.2022 with a signed compliance report.

Further, the AD,S&LR inspected the site on dt.28.04.2022 and submit report vide Letter RC No.A2/406/2022 dt.30.04.2022 (**Annexure-4**) that the Survey team has conducted survey of land in Sy No.19 of Gajularamram Village and demarcated the boundary and showing the boundaries of the subject land to the Forest Officials & GHMC town Planning Department and the submit the location sketch of Forest Land situated in Sy No.19 of Gajularamaram Village, Quthullapur Mandal, Ranga Reddy District.

Subsequently the Nodel Agency conducted the Review meeting on dt.05.05.2022 and 22.06.2022 at HMDA office, wherein all the members of the Joint Committee has attended the meetings as per scheduled and discussion certain issues and decided to seek some more from Hon'ble NGT to submit the factual report. Accordingly, Nodel Agency addressed a letter to Counsel for NGT on dt.05.05.2022 to seek time from Hon'ble NGT.

Further, Sri M.Ashok Kumar, District Forest Officer(FAC) Medchal submitted Letter/ Report vide Rc No.32/2022/D dt.30.06.2022, (**Annexure-5**) wherein informed that, the Forest Block Gajularamaram was notified under section 29 of Hyderabad Forest Act, 1355F with an area of 190 Ha(471 Acres 14 Gts) in Sy No.19 of Gajularamaram Village of Quthbullapur Mandal of Medchal District. Later it is proposed to notify under section 4. As per the notification, boundary was demarcated and boundary pillars were constructed and protecting the forest land by the Forest Staff. Along the boundary of the forest block, in some of the locations, the neighbours are entering into the forest land and trying to encroach the forest land. As per the decision taken by the Joint Committee appointed by the Hon'ble NGT, Southern Zone Bench, Chennai the Asst.Director, Survey and Land Record, Medchal demarcated the Forest Block boundary, as per the village map by forming a committee of surveyors and Dy. Inspector land survey on the ground and boundary map along with latitude and longitude was prepared and submitted to the committee.

Further submitted that, the Forest Range Officer, Dullapally and the other staff concerned to the Gajularamaram Forest Block inspected the entire Forest Block as per the Map submitted by the Survey Department, as per the village map and as per the Block Notification thoroughly verified the area and submitted a report to the District Forest Officer, Medchal.

Further submitted that, the FRO, Dullapally and the staff raised certain objections which are as the follows.

1. Gajulramaram Forest Block is located in Sy No.19 in an extent of 190.6 Ha., (471.14 Acres), notified under section 29 of Hyderabad Forest Act no.11 of 1355 F. As per the draft proposals under section 4 of Hyderabad Forest Act Gajularamaram Forest Block area is Acres 486 including the area of Ac.471.14 in Sy No.19 and Ac.14.26 in Sy Nos.24, 25, 26 and 27 of Gajularamaram Village.
2. As per the map submitted by Mandal Surveyor and Dy.Inspector land survey of Quthbullapur mandal the area of the Forest Block as per Pahani 471.14 Acres, as per Village map Ac.437.00 Gts., and as per physical possession Ac.445.00 Gts. But as per the Notification the area of the block is 471.14 Acres and the area is calculated with Latitudes and Longitudes shown by the ADSLR in the field as per village map is coming 418.18 Acres i.e, the Survey department is showing an area of 52.36 Acres less as per their survey report(stating 'as per the village map) and as per physical possession under Forest Department is Ac.436.00 Gts with court cases and boundary disputes with neighbours Sy Nos.
3. There are boundary disputes at Several places even two court cases are filed before the Hon'ble High Court for the State of Telangana vide WP No.4741/2022 and WP No.11082/2021 in Sy Nos.445 and 28.
4. Tri-Junction point to villages Gajularamaram, Suraram and Bowrampet to Bi-junction point of Sy No.19 & 28, length on map 824 mtrs (10.3)cms in the scale of 1:8000) but as per the map provided by the survey department it is 678 mtsonly.Hence the basic map preparation itself is wrong as the map was prepared from the Prominent tri-Junction point only.
5. At Survey number 20 the area of the layout in Sy No.20 and 32 is Ac.15.32Gts., (Ac.13.04 Gts in Sy No.20 and Ac.2.28 Gts in Sy No.32) for which layout was approved and plots were already laid as per the map. But now as per the survey report of Survey Department an area of Ac.18.18 Gts they are showing in their report in Sy No.20, which is Ac.5.14 Gts excess even as per the revenue record.(Sy No.20 and 32 layout plan, Google Map of area occupied, dharani report of Sy No.20 and 32).
6. Regarding Sy No.15, Tahsildar, Quthbullapur Mandal vide Letter No.B/778/2020 dt.26.09.2020 has given a surveyed map prepared by mandal surveyor and this report are not matching with each other. The

Boundary corners shown for the survey numbers are entirely different. The latitude and longitude shown in the two different reports are different.

7. Regarding Survey numbers 445, as per the revenue records the area of survey numbers 445 is Ac.7.01 Gts., but as per the surveyed map prepared with latitude and longitude given by Mandal Surveyor through Tahsildar, Quthbullapur Mandal vide file No.B/778/2020 dt.26.09.2020, the area of the Survey number 445 is coming to Ac.8.12 Gts, which is Ac.1.11 Gts excess of the land of Survey numbers 445 as per revenue records(Survey report of Tahsildar, Quthbullapur and map prepared with the same latitude and longitude by Forest Department.

Further the Irrigation and CAD Department through letter No.E.E/NTD/DEE-1/2022/1202/1 dt.18.07.2022 (**Annexure-6**) informed that, the Joint Inspection conducted on dt.29.06.2022 as per the demarcation of Nalas on ground by the Mandal Surveyor on dt.20.04.2022 and as per the village Plan of Gajularamaram Village along with all the Departments Forest, Revenue GHMC and Town Planning noticed that the whole alignment was marked on ground in which one building and two compound walls with Open land are coming in the alignment and Nala should be open Nala. The Colony people are diverted the surplus course through Pipe Line. Due to which during rainy seasons these pipes are not sufficient to discharge flood water and some colonies are getting inundation with flood water. On this act of colony people, a Police case was also booked in Jeedimetla Police Station in the year 2018 vide FIR No.205/2018.

Further, the original surplus course is blocked by land owners and the pipe line is in the alignment of colony internal road. There are no encroachments in diverted Nala. Another Nala from Peddacheruvu, Gajularamaram is of width 1.80 x 0.30 Mtrs is also marked on the ground. Due to rapid urbanisation and of private lands several houses are came in the alignment and there are about 22 Houses are coming in the Nala alignment and enclosed the list of Houses found under Nala. Further submitted during the Joint inspection it was also noticed that, there are no encroachment in Sy No.19 in the alignment of Nala and houses were found under another nala as per village map demarcation.

Further, the Deputy Commissioner, Gajularamaram Circle-26, GHMC through Letter No.017/TPS/C-26/KPZ/GHMC/2022 dt.18.07.2022 (**Annexure-7**) informed that, based on the details of encroachment into Irrigation Channel of Pedda Cheruvu submitted by Irrigation and & CAD Department through whats app and the FRO, Forest Department shown the properties which are coming inside the Reserve Forest Block, the GHMC has issued notices to the individual property owners, to submit their respective explanation. Wherein in response to these Notices, the Building Owners submitted their

explanation along with building permission copies and registered documents for verification.

Subsequently, conducted Joint Committee meeting on dt.19.07.2022 at 12.30 PM in the chamber of Addl.Collector(LB), at Keesara Collectorate Complex, ORR Keesara and after the discussion and verification of the reports, maps, sketches submitted by the DFO, Medchal, AD,S&LR and Encroachment list from irrigation and CAD Department and the Notices issued from GHMC etc., decided to seek some more time from the Hon'ble NGT for submission of factual report. Accordingly, addressed a letter to Counsel for NGT on dt.19.07.2022 to seek some more time from Hon'ble NGT to submit report. Wherein, the Hon'ble NGT posted for hearing on dt.09.11.2022.

Further, a review meeting conducted on dt.05.11.2022 and during the meeting discussed certain points and observed the following

1. As per the records of the Survey and Land Records, the total extent of the Sy No.19 of Gajularamaram Village, is Ac.471-14 Gts. As per the village map given by the ADSLR, the total area is adm. Ac.437-00 Gts. But the calculation of the DFO Staff, considering the map of the ADSLR is coming Ac.418-00 Gts. So, there is a discrepancy in the area of the forest land. The ADSLR suggested to write a letter to RDSLR to finalise the tippon positions and the finalise the area of the forest land.
2. The Encroachments identified by the forest Department in Sy No.19 of Gajularamaram Village in three different sides/locations.
 - (a) East side Ac.6-00 Gts approx encroachment took placed under cultivation zone.
 - (b) South Side Ac.1.20 Gts approx encroachment took place under Habitation zone.
 - (c) West side Ac.3-00 Gts approx encroachment took place under Habitation & Sheds, earlier it was under Cultivation.
3. Nala which is passing from PeddaCheruvu to Perkicheruvu shown incompletely and should be shown up to Perkicheruvu for enumeration of encroachments as per the records.

Subsequently, this office issued Instruction through letter dt.15.11.2022 (**Annexure-8**) to all the Joint Committee Members to submit their respective remarks against the question pertains to them and submit as final reports on or before 25.11.2022 since the case is posted for hearing on dt.02.12.2022.

Accordingly, the Joint Committee members has submitted their reports / remarks against the questions concerned to their departments sought by the Hon'ble NGT, which are follows.(Annexure-9)

Sl No.	Hon'ble NGT sought for	Remark submitted	Submitted by
1	To inspect the area and submit Action Taken Report, if there is any violation found	Joint Inspection done by the Committee Members and identified the encroachments an GHMC issued notices.	Joint Committee Members
2	Whether there was an encroachment into the forest land by the Respondents No.13 to 15 and if so, what is the extent of forest land and what is the nature of action taken	There are boundary dispute at Several places even two court cases are filed in the Hon'ble High Court for the State of Telangana vide WP No.4741/2020 and 11082/2021 which are pending. Yes. There are also encroachments into the forest land for approx. Ac.01-17 Gts.	DFO, Medchal
3	Whether any permission was obtained from the Forest Department for this purpose by the respondents No.13 to 15.	No Permission where given by the Forest Department to anybody for the above purpose.	DFO, Medchal
4	Whether there was any encroachment into the water bodies including Nallas as entered in the original Revenue records and if there is any encroachment made by them what is the extent of encroachment and if so, what is the nature of action taken against them.	Two Nalas identified by Committee which were encroached, block/diverted and the list of encroachers submitted to GHMC and GHMC issued Notices to the Individual House owners to submit there explanation along with documentary evidences.	Irrigation and CAD Department
5	Whether necessary permissions/ clearances have been obtained by the respondents No.13 to 15 for carrying out their development activities.	Yes. The Respondent Nos.13 to 15 have carried out their development activities after obtaining necessary permissions for construction of individual residential buildings.	GHMC
6	To ascertain as to whether the nature of the land and the original survey numbers of the area claimed to be the land of to the alleged developers after conducting proper survey on the basis of the original revenue records.	1).Sethwar is not available. 2).Sy No.19 extent of Ac.471.14 classified as GairanJanglath as per Revenue Record for the year 1958-59. 3).During the Joint survey with Forest Department and Revenue Department clear boundaries are shown as per village map Ac.437-00 Gts. 4).The Physical Possession is in	AD,S&LR, Medchal-Malkajgiri (D)

		Forest Department to an extent of Ac.445-00 Gts.	
7	To ascertain as to why manipulation has been done in the survey number to convert the forest land, water bodies into private lands and if so, what is the nature of action taken	There is a discrepancy in the forest area as per the reports of ADSLR & Forest Department. As per the discussion held on dt.05.11.2022 encroachment took place in the Forest land East side Ac.6-21 Gts approx. surrounded by adjacent Sy Nos.70, 89, 92, 93, 98. South Side Ac.1-17 Gts approx surrounded by adjacent Sy No.15, West Side Ac.3-28 Gts approx surrounded by adjacent Sy Nos.396, 397, 398 thus total adm. Ac.11-26 Gts approx. Further the Channels is diverted ad per the plotting which is contrary to natural flow and another Nala was not encroached in some places. Where the developments not taken but totally encroached by the Houses. The GHMC has issued Notices to the encroachers/ Individual Property owners to submit their respective explanations. Further on this act of colony peoples, Irrigation and CAD Department has filed FIR vide No.205/2018 in the Jeedimetla PS.	DFO
8	If any violations are found on account of the violation whether any damage has been caused to the Environment, then the Committee is directed to assess the Environmental Compensation including the cost required for restoration of the damage caused to the environment including the restoration of water bodies and Nallas, if they are encroached	No Industrial wastes dumping was observed in and around of Pedda Cheruvu and No industrial waste dumping was observed in the abetting forest area.	TSPCB

Conclusion:

- (1) It is to submit that, there is no clarity in survey number boundaries between Revenue & Forest Departments. For the Total Survey Number is a Government Land handed over to Forest Department declaring as Reserve Forest. There is no tippons and Sethwar for Sy No.19 as it is a Govt. Land. Hence there was a problem in fixing the boundary of the Sy No.19 and encroachments identification by the AD,S&LR & Forest Department based on the available tippons of the adjacent Survey numbers. As the boundary of Sy No.19 will be

finalised after the Survey of Regional Deputy Director of Survey and Land Records.

- (2) There is a discrepancy in the Forest area as per the reports of ADSLR and Forest Department, the encroachment took place in forest land East side Ac.6-21 Gts approx. surrounded by adjacent Sy Nos.70, 89, 92, 93, 98. South Side Ac.1-17 Gts approx surrounded by adjacent Sy No.15, West Side Ac.3-28 Gts approx surrounded by adjacent Sy Nos.396, 397, 398 thus total adm. Ac.11-26 Gts approx. Further the Channels is diverted as per the plotting which is contrary to natural flow and another Nala was not encroached in some places. Where the developments not taken and developed areas totally encroached by the Houses.
- (3) The GHMC has issued Notices to the encroachers/ Individual Property owners to submit their respective explanations along with the documentary evidences, after receiving the same GHMC will take necessary action in the matter.
- (4) The Width of the outlet and Nala/canal of the sluice gate to be protected for maximum flow and the Sewarage entering into the Pedda Cheruvu should be restricted/diverted treated to protect the quality of the lake water.


Revenue Divisional Officer,
Malkajgiri


District Forest Officer
Medchal-Malakjiri (D)


Dy. Commissioner
Gajularamaram GHMC


Executive Engineer
HLWBM


Jt. Environmental Engineer
TSPCB


Chief Planning Officer(RR)
HMDA